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Central Administrative Tribunal
Principal Bench, New Delhi.

RA-36/2004 in
OA-1397/2003

New Delhi this the 16th day of August, 2004.

Hon'ble Sh. Shanker Raju, Member(J)

Sh. P. Muralidharan(Staff No.88529),
S/o Sh. V.G. Parthasarathy,
R/o 8A/38, WEA, Karol Bagh,
New Delhi.

.... Review Applicant

(through Sh. S.N. Anand, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Communications,
(Department of Telecom)
Sanchar Bhawan,
20, Ashoka Road,
New Delhi-1.
2. Member(Finance),
Telecom. Commission,
Sanchar Bhawan,
20, Ashoka Road,
New Delhi.
3. The Chairman & Managing Director,
BSNL(A Government of India
Undertaking), Corporate Office,
Statesman House,
Barakhamba Road,
New Delhi-1.
4. The Assistant Director General(SEA),
Department of Telecommunications,
Room No.312, Sanchar Bhawan,
20, Ashoka Road, New Delhi-1.

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5. C.L. Swamy(Staff No.88543),
Accounts Officer,
BSNL, Corporate Office,
Statesman House,
Barakhamba Road,
New Delhi-1. Respondents

(through Sh. H.K Gangwani, Advocate for R-1 and Sh. K.C.D.
Gangwani, Advocate for R-3)

Order (Oral)
Hon'ble Shri Shanker Raju, Member(J)

In view of permanent absorption of the applicant by an order dated
28.5.2004 in B.S.N.L. w.e.f. 1.10.2000, this RA's importance is only academic.
Accordingly, the same stands dismissed. No costs.

S. Raju
(Shanker Raju)
Member(J)

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